IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(Appeal No.199/2017)

In the matter of:

Sai India Tech. Solution (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor::

0.640<u>4</u>0.494-1744-4750 106

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

ORDER

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Learned authorized representative for the petitioner is present. Ld. Company Prosecutor for the ROC as well as Ld. Standing Counsel for the Income tax Department are also present. Both these authorities seek some time to file their observations/reply. It is also pointed out by the Ld. Standing Counsel appearing for Income tax Department that a copy of the appeal along with annexure has not been made available to their office.

In the circumstances, let a copy of the same be made available to the Ld. Standing Counsel for the Income tax Department along with an appeal with annexure within a period of 3 days. Let the observations be filed within two days from today.

List on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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